

**CO-ORDINATION COMMITTEE OF
ALL DISTRICT COURTS BAR ASSOCIATIONS OF DELHI
OFFICE AT: PATIALA HOUSE COURTS, NEW DELHI-110001**

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VISHAL SHARMA

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Dated: 27/04/2023

PRESS RELEASE

Special Committee of Bar Council of Delhi headed by Shri K.C. Mittal Member, Bar Council of Delhi and Dr. N.C. Sharma, Chairman, Coordination Committee and Shri Raman Sharma, Secretary General, Coordination Committee along with Presidents and Secretary of the All Bar Associations, after marathon deliberations, have finalized the “Delhi Advocates (Protection) Bill, 2023”.

The object of the Bill is to provide adequate safety, security and to safe-guard Advocates from incidents of assaults, killings, intimidation and threats, which has been frequently happening in the past.

The Committee has also included the protection of “privileged communications between Advocates and Clients” and to acknowledge the freedom of expression and association.

The Act is applicable to the Advocates covered under the Advocates Act, 1961 and while defining the acts of Violence, Offenders, Punishment and to provide compensation, it also provides for an important aspect to provide police protection to the Advocates in case of any threat, in appropriate cases.

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The Bill deals with another important aspect in as much as it provides for Constitution of Permanent Grievance Redressal Committee, at the level of each District Court and High Court of Delhi. The said Committees shall consist of Head of the Judiciary i.e., District Judge at District level along with the President/Secretary of the concerned Bar Association and a nominee of Bar Council of Delhi. For the High Court, the Committee shall comprise of Hon'ble the Chief Justice or his nominee, along with the President/Secretary of the Delhi High Court Bar Association and the Chairman or a nominee of Bar Council of Delhi. The respective Committees would be entitled to include two Senior Advocates or the Former Office Bearers of Bar Associations/Bar Council. This structure will act as and when any incident happens in the court premises and would make all efforts to resolve the same. However, if the situation warrants, the Committee will refer the matter to High Court and Bar Council of Delhi and in case of police/any other authority, the Committee shall be competent to issue appropriate directions in the facts as are brought before it.

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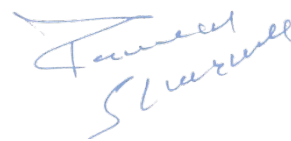
VISHAL SHARMA

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The Bill protects advocates from illegal arrest and malicious prosecution. However, the protection under this Act will be available to the advocates and not to others who are involved in any vocation, trade, activity, business etc.



Dr. N.C. Sharma
Advocate
Chairman
Co-ordination Committee



Raman Sharma
Advocate
Secretary General
Coordination Committee